

8ITEM NO.3

COURT NO.4

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 3 in CIVIL APPEAL NO. 3611 OF 2002

JOSE PHILIP MAMPILLIL

Appellant (s)

VERSUS

M/S. PREMIER AUTOMOBILES LTD. & ANR.

Respondent(s)

(For appeal under Order XVIII Rule 5 of the SCR, 1966 against the order dated 29.1.2011of the Ld. Registrar (J))

Date: 12/09/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Appellant(s) Mr. M.T. George,Adv.

For Respondent(s) Ms. Bina Gupta,Adv.

Mr. V. Ramasubramanian,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated, the matter is
adjourned by four weeks for filing reply to the I.A.

(A.S. BISHT)
COURT MASTER

(SHASHI BALA VIJ)
ASSISTANT REGISTRAR